

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.198/2017

In the matter of :

Glory Construction (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner :

For the Respondent/Cor. Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

Learned Company Secretary has appeared on behalf of the petitioner. Ld. Company Prosecutor and Ld. Standing Counsel for the Income tax Department are also present. It is represented by the Ld. Standing Counsel for the Income tax Department that the observations from her Department have been duly filed and a copy in advance had also been made available to the Company Secretary representing the petitioner. In relation to the respondent ROC, Ld. Company Prosecutor seeks a week's time to file its reply/observations.

In view of the said representation, a week's time is granted to the respondent ROC/RD to file its observations/reply.

List on 06.2.2018.

- Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit

18.1.2018